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15.19 hrs.

CUSTOMS, GOLD (CONTROL) AND CENTRAL EXCISES AND SALT (AMENDMENT) BILL—contd.

MR. DEPUTY-SPEAKER: We shall now resume further consideration of the following motion moved by Shri K. R. Ganesh on the 31st .July, 1973, namely:--

"That the Bill further to amend the Customs Act, 1962, the Gold (Control) Act, 1968 and the Central Excises and Salt Act, 1944, be taken into consideration".

SHRI VASANT SATHE (Akola): I rise to welcome the Bill seeking to amend the Customs Act, the Gold (Control) Act and the Central Excises and Salt Act. I am particularly interested in the part relating to gold control on which I would make certain submissions.

As regards gold control, the Bill is restricted to a limited purpose of (1) extending the punishment and (2) making certain changes in sec. 100 changing the definition of 'petty transaction' etc On this, I would like to submit that we know what havoc the Gold Control Order which was brought in and adamantly insisted upon and pursued ruthlessly by Shri .Morarji Desai....

SHRI MADHU LIMAYE (Banka): It was a Cabinet decision.

SHRI VASANT SATHE: I am saying 'as a member of the Cabinet'; I said 'pursued'. We know what havoc it has caused, particularly to the smaller goldsmiths. It destroyed their life. Lakhs of goldsmiths in the country were thrown out of their business and deprived of their means of livelihood. I know what great sympathy the Prime Minister had when she was President of the Congress when she expressed herself on the suffering of these goldsmiths.

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Today the position is that in spite of various amendments and changes brought in the Act, the plight of the goldsmiths continues. The smaller goldsmiths cannot carry on their business. We changed the 14 carat law. The result was that there was a demand for goldsmiths and the 14 carat had no meaning. The result was that it was the big jewellers and big dealers you see all over in the towns everywhere who have benefited. You will find people like Kapur Di Hatti, Mehre De Hatti, Nanubhai and others manufacturing gold ornaments to the tune of crores of rupees and placing them in their showrooms, ornaments of 22 carat gold. But the smaller goldsmiths in the rural areas or small towns cannot manufacture an ornament. He cannot in fact get down from his customer an old ornament and renew it or make a new ornament by adding even a few grammes of gold to it, which is very essential in making or re-making an ornament. This, therefore, has taken away the business from the small goldsmiths and lakhs of goldsmiths in the country are suffering under this particular provision. I would, therefore, submit that the hon. Minister may bring a comprehensive Bill incorporating these various provisions.

Now I would invite his attention to cl 16 where it is proposed to amend section 100 so as to change the definition of 'petty transaction'.

Nothing in this section shall apply to the acceptance, purchase or other receipt, by way of petty transactions in the course of a day, of gold upto a quantity of one hundred grammes, by a licensed dealer or refiner or certified goldsmith, as the case may be".

You want to increase the quantity from 25 to 100 grammes. That is good. But what about section 42? Will it automatically be affected or abrogated because this is a later section? As we

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(Shri Vasant Sathe.)

know, if in later section of a law there is anything contrary to what is contained in an earlier section. it might have the effect of neutralising the provision in the earlier section. Section 42 says:

"No certified goldsmith staff either own or have at any time in his possession, custody or control any quantity of standard gold bars in excess of 100 grams or any quantity of primary gold including standard gold in excess of 300 grams."

I hope this is not going to be in anyway derogatory, and the provisions of this section will remain. But, all the same, I would suggest and I hope and I plead that the hon. Minister should accept this suggestion which I am making, that this 100 grams be increased to 500 grams. This is for the simple reason, as you know, that if ornaments are to be made by a goldsmith during the course of his transaction in the course of a day, 100 grams may not be enough. There fore, I would suggest that this should be amended and my suggestion be accepted.

When you bring a comprehensive Bill, I may also make a few suggestions to be carried out at that time, and I shall make those suggestions pointedly so that I do not take much of our time. You know one more cause for the suffering of the small goldsmiths is because of the loan repayment. Up till now, the period of loan for repayment was extended to five years. We know fully well that the object was the loan was given for rehabilitation. Now, many of the smaller goldsmiths who do not know any other trade, could not rehabilitate themselves even during that period and are not in a position to repay the loan. I would submit that these are small people, and the Government are not going to gain any big amount or revenue by forcing them to repay the amount in this particular period. So. my request is that this period may be extended by another five years.

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There is one more point which may be made in this connection. At present, non-payment of the loan makes them liable for cancellation of the certificate. That is not fair. I can understand some penalty which can be imposed for non-payment, like the charging of some interest or something like that, but to take away the certificate and deprive the goldsmith of his livelihood and business because he is not able to repay the loan, is not fair. The very fact that he is not able to repay the loan shows that he is poor and incapable. In addition to that, if you deprive him of his business, you will be only killing him and his family. Therefore, that must not be the condition, and under no circumstances must you deprive him of his source of livelihood, that is, the cancellation of the certificate. This point may, therefore, be considered.

Another suggestion is this. Why not consider the question of treating the loan up to Rs 1500 as a subsidy straightway, particularly the loan bond? You given on a personal know who gives the personal bond There are poor workers of goldsmiths working in the rural areas, villages and small towns, who could never have asked for a loan, and if one is not able to repay the small amount that you give, only to the tune of Rs. 1,500 or Rs. 1,000 on a personal bond, I would request the Government to treat it as a subsidy for these poor people who, for no fault of their own, suffer because you took away the work and livelihood of a generation of these artisans with one stroke by the Gold Control Order. Therefore, if you gave them the amount it was not as if to oblige them. I would submit that the Government may consider this, in their own interests also, and as we say, write it off, or treat the loan as a subsidy.

At present, what is happening is that these certificates to the goldsmiths are not given properly. The

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rules are so cumbersome. One rule says that those who had applied before 1968, or up to 1963, would get them. Another commission said, upto 1968, those who apply, their sons would get, but their dependents might not; nephews would not, but a son would. I am told that by a notification, not by amendment of the Act, you have said: no, it does not mean this, even a son of the goldsmiths after 1968 would get, but most of the people do not know that notification, even your officers do not know; the organisations do not know. Why not amend the Act and say, any goldsmith, if he qualifies, will get a certificate, or if he is trained for one year or so under a goldsmith or somebody.

It is contrary to the principles of our Constitution. Right of avocation is guaranteed under the Constitution. Are you against anybody doing work as a goldsmith? If you are not, why do you say hereafter so and so, if he is not the son of a goldsmith or а nephew of a goldsmith or a cousin of the goldsmith will not get a licence or certificate. Why do you want to put this ban? This is very irrational. Give the certificate to anyone who qualifies by his training to do this avocation. Tomorrow if somebody wants to open a cycle repair shop, can you say that unless he is the son of a repairer, he will not get a certificate. If you say that by doing this you stop the use of gold or you get gold into the treasury, it has never been achieved. Therefore, do not put any restriction on avocation. Are we able to provide alternative employment in this country? Lakhs of people are without jobs. Why do you want to deprive those who want to do a traditional job to eke out a living?

All certified goldsmiths should be allowed to purchase old ornaments and gold from cutomers and gold dealers to the extent of 200 grammes each time and to stock ornaments not exceeding 500 grammes at a time. If 1207LS-9. some goldsmith manufactures ornaments of more than 5 kgs, he would become a dealer. How many small goldsmiths can come to this standard? You say: we have put this restriction so that we are able to have control over the dealers, check their accounts and all that. Thereby again your entire gold control order and the amendments go in favour of big dealers. It is against our policy, because our policy is to help small man. If your Act and notifications and implementation are all working only in favour of big dealers, allow a chance to the small man also to manufacture gold ornaments and keep some gold ornaments with him for selling to the customers. I would beg of the hon. Minister to consider all these aspects and bring a comprehensive Bill as the intention of this Bill, he would agree. is limited. If he could give an assurance that he would bring a comprehensive Bill it will satisfy us.

MR DEPUTY SPEAKER: I appreciate it is rather difficult to delink this amending Bill from the main Act; but nevertheless I have to point out to Members that the object of this Bill is limited to the question.... (Interruptions). The whole tenor of the hon. Member's speech was on the Gold Control Act itself.

AN HON. MEMBER. This is the only opportunity when we can bring it to the notice of the House.

MR. DEPUTY-SPEAKER: I understand, I have said that it is difficult to delink it. But all the same it is a lattle out of the scope of this Bill. Anyway, Members have pointed out to the Minister the need for doing something about changing the principal Act, especially with regard to the Gold Control Act. Even so, we are limited in time and I request Members to kindly bear this in mind, the scope of the Bill is limited.

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***SHRI KRISHNA CHANDRA HAL-**DER (Ausgram): Mr. Deputy Speaker Sir, I support the object of this, amendment Bill. You have stated Sir. that the object of this Bill is very limited. It has been stated what the object of this Bill is to plug the leakage of foreign exchange through invoice manipulation. I entirely agree that the holders of black money, the the big importers capitalists, and exporters in our country are cheating the country of valuable foreign exchange through unfair practices like under-involcing, over-involcing etc. As has been voiced by my previous speakers also, the object of this Bill is laudable but it is only a half measure. It is necessary to bring forward a more comprehensive Bill to provide exemplary punishment to all those big financiers, importers and exporters. who indulge in such sort of anti-social and anti-national practices. We will support all such measures. But Sir, as a result of the Gold Control Order of 1968, we have seen that the trade of Goldsmiths cottage-mdustry, as a There were practically died away. demonstrations and agitations all over the country against that order. Sir, in my State of West Bengal alone over 100 goldsmiths committed suicide-as they lost their means of livelihood. ,

SHRI A. K. M. ISHAQUE (Basirhat) Over 100?

SHRI KRISHNA CHANDRA HAL DER. Yes, over 100 You are forgetting that since you are sitting on the treasury benches. However, as I was saying a more comprehensive Bill is necessary. As has been proposed by others also, I feel that the time for repayment of loans may be extended in the case of small goldsmiths so that they may be helped to survive I suggest Sir, that the time for repayment of loan may be extended from the present five years to ten years. The Government may also not insist on the small goldsmiths who have been given a loan of Rs. 1500 to repay their loans. That may be treated as a subsidy and no repayment may be demanded. This will be a great help to the small goldsmiths to reinstate themselves in their trade. Another suggestion has come before us from Shri Madhu Dandavate and also Shri Sathe that if a goldsmith applies for a licence and it is certified by a certified goldsmith that he has worked with him for one year then the applicant should be granted a licence forthwith. I entirely agree with this suggestion. Next Sir, I feel it is very necessary to allow a small goldsmith when he goes to sell old ornaments

SHRI VASANT SATHE. It is not 200 tolas, it is 200 grams.

to buy 200 tolas of gold at a time.

SHRI KRISHNA CHANDRA HAL-DER: Yes 200 grams, I am sorry. Thank you. So it is necessary to bring forward a comprehensive Bill incorporating all these provisions. I again stress, Sir, that I have full support for all the measures that the Government may adopt to punish the importers and exporters and other big financiers who are cheating the country of valuable foreign exchange by indulging in unfair trade practices and anti-national activities. But, Sir. today when over 4-1/2 crores of people m our country are unemployed and they are committing suicide, their children are also unable to find any employment, it is very necessary to bring forward a comprehensive Bill through which the goldsmiths may be helped to re-establish themselves in this trade They may be helped to set up their trade as a cottage industry so that they may survive and find means of livelthood. Wih this appeal to the Minister I conclude my speech

SHRI BANAMALI PATNAIK (Puri) Mr. Deputy-Speaker, Sir, my friend, Shri Sathe, has already explained the position of the goldsmiths. Really they are the most hard-hit people. In one section it has been mentioned that they have to keep the

[&]quot;The original speech was delivered in Bengali.

accounts. Most of them are illiterate and they cannot keep accounts; it is not possible for them to do that. Notifications after notifications have been issued, calling for applications to grant them licences. A large number of applications made during the period 1963 to 1968 are still pending with the Assistant Collector of Customs, Bhuba neshwar. The applications have not been considered yet. The poor goldsmiths go to the Office every day to find out the fate of their applications and return disappointed. In this way the poor goldsmiths are being harassed from time to time. to

Moreover, under the law of goldsmith who is travelling from village to village is found to be in possession of gold, the customs officers catch hold of them and release them only when they get some illegal gratification. In this way also the goldsmiths are harassed. After all, the goldsmiths have to go from village to village to carry out repair work. They cannot always / do it only in their workshops. So, the rules should be so framed that they will not be harassed when they travel from village to village with a small amount of gold in their possession. Orders should be issued to the officers not to harass these goldsmiths. As long as they carry the licences with them, they should not be troubled. After all, in spite of the Gold Control Order people who want ornaments are still making them and people who were in possession of large quantities of gold continue to hold them. They are not being harassed; so also the big bullion merchants; but the poor goldsmiths in the villages find themselves in difficulties.

The goldsmiths find that they are not liable to repay the industrial loan of Rs. 500 which they have been given. Many of the State Governments have written to the Centre that it is not possible to realise the amount and so it must be written off. It cannot be written off unless they have the concurrence of the Centre. The Orissa Government have also written to the Centre. I hope that some action will be taken in the matter soon.

The Government of India have given the Cuttak Filigree Works a grant. Yet, it is not functioning. The goldsmiths prefer to go to the big goldsmiths rather than have the work done by the artisans of the filigree workers. Some of the customs officers are also creating trouble for this organisation. It should be seen to it that this organisation families well because this is one of the organisations which does the facts figures work of gold and silver which is even exported. In fact, they have got an order worth Rs. 10 akhs, but they could not execute it on account of the trouble created by the customs.

Now there is no separate Collectorate for Central Excise in Orissa. There is only one Assistant Collector and he is tagged on to Calcutta. There is every justification for a separate Collectorate for Orissa. When this question was raised, an assurance was given that instead of having a separate circle there will be a separate directorate for Orissa. But even that decision has not been implemented. I would request the Minister to see whether a directorate can be set up there immediately so that the difficulties which the people in that region are now facing can be removed?

श्ची फूलचंदबर्मा (उज्जैन). उपाध्यक्ष महोदय, आज हम सीमा-शुल्क, स्वणं (नियत्नण) ग्रीर केन्द्रीय उत्पादन शुल्क ग्रीर नमक (मणोधन) वित्रेयक पर चर्चा कर रहे है। इस बिल के उद्देग्य ग्रीर कारणो में बताया गय है कि ला कमीशन की सतालीसवीं रिपोर्ट के प्राधार पर यह बिल लाया गया है। यह रिपोर्ट मेरे पास है । मै ने उसे पढ़ा है। लेकिन मुझे एक बात इस मे समझ में नहीं ग्राई, इसमें कहीं इम बात का उल्लेख नहीं है कि तीन-तीन िलो को एक सा 1

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[भी फूलचन्द वर्मा]

जोड कर लाया जाय । मन्नी महोदय एक साथ तीन बिल लाये है । इस सबध मे मेरी यह ग्रापत्ति है कि यह ग्रलग प्रलग भिल लाते तो कही ज्यादा उचित होता । ग्रब जब तीन बिल एक साथ लाए है तो इग मे एक तो यह बिल इतना भारी भरकम है कि पढने के ममय समझ मे नहीं प्राता कि किस बात को पहले कहा जाय किस बात को बाद मे कहा जाय । कन्फ्यूजन हो जाता है । उपाध्य महोदय ने कहा कि बहुत सीमित है । लेकिन देखने मे तो बहुत लम्बा चीा हे ।

उस मे जो ग्राप ने सगोधन रखा है उस के सबध मे मेरा निवेदन है कि यदि इस बिल को जनमत जानने के लिए प्रसारित किया जाता नो इस में बहेत ग्रच्छा लाभ होता। यदि इस मे कोई कठिनाई थी नो इस को मेलेक्ट कमेटी म मेज देते तो भी जिस भावना से यह बिल प्राप लाए है वह भावना पूरी होर्ता ग्रीर यह एक पूर्ण विधेयक बन कर हमारे सइन के सामन ग्राता ।

स्वर्ण नियत्नण बिल इसलिए लाया गया था श्री गोरार जी देमाई के समय में कि सोने की स्मण्लिग देश के ग्रदर रुके. लेकिन ग्राज यह स्थिति देश के ग्रदर हो गई है कि सोने की म्मग्लिंग ककी नही है । उस प्रमार देश के ग्रदर हो रहा है का निरतर ग्रौर उसके कारण स्वर्ण नियत्नण ग्रधि-नियम पूरी तरह से प्रभावित हम्रा है, ग्रपने ग्राप में वह ग्रसकल हो गया है । ग्रौर इमका जो उद्देश्य था वह ग्रपने ग्राप मे समाप्त हो गया है । हमारे देश मे करोडो रुपये का सोना स्मगल हो कर ग्राता है । मै एक नाम ग्राप को बताना तरफ है वहा से पन्द्रह ग्रीम नौकाए मोने को स्मगल कर के प्रतिदिन बम्बई ग्राती है ग्रौर जो हमारे कस्टम के ग्रधिकारी हैं, मेरा स्पष्ट ग्रारोप है कि वे लोग उन से मिले हैं। जब यहां से उनकी कसाबट होती है तो नाम मात्र के लिए एकाध केस बह पकड सेते है। केवल कागज की खाना पूर्ति के लिए ! इस से हमारे देश का करोडो रुपये का नुकसान हो रहा है । इसको रोकने के लिए मैं मन्नी महोदय से भाग्रह पूर्वक निवेदन करूगा कि इस सबध मे वह झधिक सतर्कता बरते हुए इस प्रकार से जो स्मगल्ड सोना ग्राता है उस को रोकने के लिए कठोर से कठोर कार्यवाही करे। बताया गया सात वर्ष का कठोर दण्ड दिया है कि जायगा श्रीर जो सोने की इस प्रकार से स्मगलिग करने वाले है उन के नाम भोधित किए जाएगे । यह स्वागत योग्य बात है लेकिन जो सात वर्ष की ग्रवधि निश्चित की है मै समझता हू कि इस को थोडा भौर बढाना चाहिए था । स्मगल करने वागो का डर लगना चाहिए। ग्रगर हो सके तो इसके ग्रदर श्रौर भी सजा बढाई जानी चाहिए। ग्रगर श्रोर भी कठोर दण्ड देसके तो देना चाहिए

एक माननीय सबस्य फासी देनी चाहिए श्री **फुलचन्द वर्मा** वह भी जरूरी हो ता देनी चाहिए । जो देशद्रोह करने है उन को फासी भी देनी चाहिए । लेकिन जो स्मगल्ड सोना श्रारहा है वह रकना चाहिए । यदि यह स्केगा नही तो देण के ग्नदर सोने का भाव बढेगा । आ ज देश माई तीन सौ ग्रौर पौने चार सौ के ग्रदर रुपये का दस ग्राम सोना मिल रहा है । मोनार के पास जाएड ता सीधे स्पष्ट रूप स कहता है कि हमारा धन्धा चौपट हो गया।

मै निवेदन करना चाहता हू कि जहा तक बिल का सवाल है इस बिल के ग्रदर ग्राप सशोधन नाए है लेकिन जो पहले स्वर्ण नियव्रण कानन लागू किया गया था उस से देश के ग्रदर करोडो स्वर्णकार चाहे वह फोटे छोटे हो गावो मे फेरी लगाने वाले बम्बई मे बैठ कर ग्राभुषण बनाने वाले

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हो वह सब लोग प्रभावित हुए हैं। मैं यहा पर छोटे लोगो की बात करना चाहना ह। प्राज वे लोग काफा प्रभावित हैं। जब स्वर्ण नियत्नण ' कानुन लागु किया गया था. उस समय यह कहा गया था कि स्वर्णकारों के बच्चों को प्राथ-मिकता के स्राधार पर नौकरी दी जायेगी. कालिज भौर विद्यालयों में छातवृत्ति दी जायगी, उन्हे अपना उद्योग चलाने के लिये सरकार आधिक मदद करेगी लेकिन अब ये सब बाने खत्म कर दी गई है, ग्राज कोई मदद उन को नही दी जा रही है। उन के परिवार के लोग बेकार है. उन के पास ि ोजगार के माधन नही है. यहा तक कि उन के बच्चों को कालिजा ग्रीर विद्यालयो मे जो वजीफा मिलना था, वर भी। जन्द बर दिया गया है। इस लिये मेरा निवेदन है कि जहाँ तक इम बिल की मसा ग्रौर भावना ना सम्बन्ध है, उस को देखते हण ग्राप इन वटियों को दूर करने का प्रयास करे।

म्राज स्वर्णकारो की देग मे इतनी दयनीय हालन है कि उस का वर्णन शब्दो म नही किया जा साता । ग्रभी कुछ माननीय सदस्यो न वतनाया— मैरडा लोग प्रात्महत्या कर के सर गये । ग्राज किसी प्रान्त म सूख की स्थिति हे किसी मे प्रनावृष्टि के कारण लोग परेशान है — ऐसी स्थिति मे यह स्वर्णकार लोग भ्रार भी ज्यादा परेगान हे— जय लोगो के ग्रन्दर परचेजिग-को सिरी ही नही है तो उन का चिल्तित होना स्वामा-बिक है, इमका उन पर भी ग्रसर पडेगा । गेमी स्थिति मे स्वर्णकारो को शामन की ग्रोर से ग्रधिक से ग्रधिक मदद मिलनी चाहिने ।

ाक बात ग्रीर कहना चाहगा — बम्बई से जो मोने का ग्राभूषण बनाने वारे उन को लाइसेंस दिए हुए है । लेकिन ग्रभी कस्टम विभाग की ग्रोर में एक ग्रादेश प्रसारित हुग्ना है कि वे ग्रपने शोरूम में सोने से निर्मित चीजों को नही रख मकते । मेरे को यह बात समझ में नही ग्राती है इस प्रकार का ग्रादेश जारी करने की क्या तुक है, उस के पास लाइसेस होते हुए भी वनाई हुई चीजों को शो-रूम में नही रख मकता—इस पर ग्राप को गोर करना चाहिये ।

स्वर्णं नियत्रण अधिनियम से जो बाते उत्पन्न हुई है ग्रोर जो उस मे कही गई बाते है, उन से ऐसा लगता है नि स्वर्ण नियतण जो बिल ग्राया है, इस मे सोने का नियत्रण नही हो रहा है, लेकिन स्वर्णकारो का नियन्त्रण जरूर हो गया हे । ग्राज वह स्थिति ग्रागई है कि सरकार के मामने वह कितना त्री प्रनुनय-विनय करे कोई सूननेवाला नहीं हे । आप जो बिल ला गये है और इसके दारा जो सणोधन करने जा रहे हे उस से रवर्णकारो की समस्या हल होने वालीनही हे। मै चाहता ह कि इस महगाई के जमाने को ध्यान मे रखते हा उस के लिये कुछ करे।

ग्रन्त में, मैं तुछ थोडा सा नमक के बारे में कहना चाहना हु। इस में कहा गया है कि सरकार नमक पर उत्पादन भुल्क का निर्धारण करने जा रही है। मै ग्राप को इस ग्रवसर पर ग्राजादी वी लडाई के दिनो को याद दिलाना चाहना हू----दाडी मे महात्मा गाधी जी ने नमक ग्रान्दोलन चलाया था, उन्होंने ग्रंथे जो के जमाने से इस की खिलाफन की श्री ग्रीर ग्राज महात्मा गाधी के ग्रनुयायी, जो इस देश के सतारूढ दल मे बैठे हुए है, किस नरह से इस तरह की कार्यवही कर रहे है। क्यो नमक पर उत्पादन णुल्क का निर्धारण करने जा रेहें... 267 Customs, Gold (Control) AUGUST 1, 1978 and Central Excises etc. 268 Bill

श्वी वसंग साठे (भकोला) इस मामले मे झाप महात्मा गांधी को मानते है ..

श्री कूलबन्ध बन हे हम तो महात्मा गाधी जी को सब से ज्यादा मानते हैं, धाप नहीं मानते हैं। महात्मा गाधी जी ने दारू पीना मना किया, लेकिन धाप ने सब प्रदेशों मे दारू की दुकाने खुलवादी।

मैं कह रहा था कि नमक पर जो शुल्क निर्धारण की बात कही गई है, इसे वापस लेना चाहिये । इन शब्दो के साथ मैं पुन यही कहना चाहूगा कि या तो झाप इस बिल को जनमन जानने के लिये प्रसारित करे ग्रथवा इसे सिलैक्ट कमेटी के सुपुर्द करे, जिस मे यह बिल झपना पूर्ण रूप लेकर सदन के सम्मुख झाये ग्रौर उस की जो मशा है, भावना है, बह पूरी हो सके ।

श्री शशिभुषए (दक्षिण दिल्ली) उपाध्यक्ष महोदय, आज हम अर्घपुजीवादी और अर्घ-सामान्तवादी व्यवस्था मेगुजर रहे है । हमारे देशमे ग्राज भी सोने के प्रति जो ग्रास्था है, वह इतना बुरा रोग है कि पता नही इस से कैसे पीछा छुटेगा । समार के पूजीवादी देशो मे या समाजवादी देशों में सोने से व्यक्ति का धीरे धीरेखत्म होता जारहा है मोह लेकिन हमारे यहां बढता जा रहा है। दो-तीन सौ करौड रुपये साल का सोना विदेशो से से स्मगल हो कर हमारे देश में आता है और वह जमीन मे गाड दिया जाता है। इस देश का मेहनत कश चाहे जितनी मेहनत करे. चाहे जितना पसीना बहाये, ग्रगर यह सोना गाडा जायगा तो यह देश कभी तरक्की नही कर सकेगा । ग्राज राजस्थान कैनाल के लिये पैसा नही मिलता लेकिन लोग सोने को गाड रहे है ये सोना गाडने वाले देश के दुश्मन हैं ।

हमारे पडौस में एक बडा राष्ट्र चीन है, जिस में हमारा मुकावला है । उन्होने कबरो से ज्ञोना निकाला, लोगों के दातो के सोना निकाला, अगठि गें से सोना निकाला और सारे देश के सोने को इकट्ठा किया। वह देश किसी समय हमारे मुकाबले बहुत पिछड़ा हुआ वेश था, लेकिन आज किसी से कर्जा नहीं लेता, कैश-सोना देता है। इस ससद मे काफी मैम्बर्ज सोने की अगूठिया पहने हुए बंठे हैं, चैन डाल कर बैठे हुए हैं, महिलाये सोना पहनती हैं-- समझ मे नहीं झाता राष्ट्र के कर्णधार सोने से इतना प्रेम क्यो करते है। क्या इस पर बैन नहीं लगाया जा सकता? कोई नया शादी-शुदा झादमी साल-दो साल अगूठी पहन ले तो ठीक है, लेकिन यहा ती कुवारे भी झगूठी पहन कर बैठते है।

मोरारजी भाई ने कम से कम एक प्रहार तो किया था, एक धक्का लगा, लेकिन फिर गरीब सुनारो के नाम पर ग्रावाज उठाई गई, हम उन की मदद करना चाहते है – ऐसे लोगो से मुझे कोई हमदर्दी नही है। ग्राज फूड कारपोरेंगन हमारे देश मे ग्रनाज मुहिया करने वा वाम कर रहा है ग्रभी हम को चावल का व्यापार ग्रपने हाथ मे लेना है, तेल का को लेना है सारे काम सरकार को ग्रापने हाथ मे लेने है। इस लिये मै कहना चाहता ह

MR DEPUTY-SPEAKER Then you should have brought an amendment for that purpose

श्री शाधिभूवरण मैं कह रहा था कि जो छोटे सुनार है, उन को फूड कारपोरेशन मे नौकरी दीजिये, उन को काम दिया दीजिये, ताकि वे झपना धन्धा बदल सके । एक साहब कह रहे थे कि झगर लोगो का व्यापार बदलेगा तो उन को दूसरा छन्छा देना होगा । जैसे प्रोस्टीचूशन को कत्म किय। तो जो हमारी बहने है उन को झाश्रम मे या दूसरी जगहो पर स्थान देने की बात की जाती है । इसी तरह से झगर कोई रोगजार देश के हित मं नही है तो जो झादमी उम

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से निकले उन को फूड कारपोरेशन में, रेलवे में या किसी दूसरे डिपार्टमेन्ट में जगह दें। इस लिये जो हमारे गरीबी सुनार है, उन की इस तरह से मदद की जाय ताकि जो ब्लैकमार्किट का सोना ग्राता है, वह बन्द हो सके।

MR. DEPUTY-SPEAKER. I would like to know whether you have read this Bill.

SHRI SHASHI BUSHAN: Yes, I have read.

MR. DEPUTY-SPEAKER · What does it provide for?

श्वी शशि भूषरा: मैंने इस बिल को पढा है। इसी लिये मैं कह रहा हू कि मच्छा होता इस बिल मे हिन्दस्तान मे सोने के इस्तेमाल पर बैन लगाया जाता। स्मगल करने वालो को फासी देने की व्यवस्था होती । स्मगलिग करनेवालो के लिये मिर्फ सात साल की सजा रखी गई है। एक झादमी चार-पाच बार गोल्ड स्मग्लिग मे पकडा गया, डिपार्टमेन्टली उस का सोना जब्त कर लिया गया और उस पर फाइन कर के छोड दिया गया। यह पहला डिपार्टमेट है, जहा एक स्रादमी 10-12 साल म काम करता है, जब उस को कहा जाता है कि इस को प्रौसीक्यूट करने के लिये केस भेजना है तो पैमा लेकर नही भेजता है। इस तरह से क्या स्मगलिग रुक सकता है, क्या यह सम्भव है ? यह सम्भव नही है।

इस लिये सोने के प्रति जो म्रास्था है, उस को मूल भूत खत्म किया जाये, सोने के यूज को बैन किया। म्रगर हमे इस देश को बनाना है तो उस के लिये सख्त कार्यवाही करनी होगी। एक बात मौर है जो लोग पकडे जाते है, उन मे 99 प्रतिशत कैरियर्ज पकडे जाते है, जो वास्तव मे स्मगर्ल्स है उनको नही पकडा जाता। ऐसे लोग म्रफसरान मौर नेताम्रो के पाम म्राते जाते है,

उन से चन्दा भी लेते है, लेकिन उन को पेकडा नहीं जा सकता तो इसलिये उस को पकडा जा सके इस मे इस की कही गुजायश नही है। ग्रब यह कहा जाता है कि दयाभाव से काम लिया जाय। भगर पहली बार किसी को पकडा जाय तो कम सजा दी जाय <mark>ग्रौर दसरी बार पकडा जाय</mark> जाय तो ज्यादा सजादी जाय। वह क्या तरीका है ? जो देश के साथ चोरी करता है, ग्रन्याय करता है उस को पहली बार ही इतनी बडी सजा देनी चाहिये जिस से दुबारा उस काम को करने की हिम्मत ही न करे मौर द्सरो को भी उस से सबक मिले। जिस देश मे ऐसी व्यवस्था हो, सापी को दुध मिलाया जाता हो, जिस देश के कानून में यह व्यवस्था हो पहली बार कम सजादी जाय ग्रौर दूसरी बार उस से ज्यादा, तो इस से काम नही चलेगा ।

16 hrs.

दुवाई से जो सोना इश्योर्ड हो कर ग्राता है, और यहा पर स्मगल्ड गोल्ड इश्योर्ड है. तो ब्रिटिश सरकार को कभी हम ने लिखा कि उन के यहा की इश्योरेस कम्पनीज हमारे देश में स्मगल्ड सोना भेजती है? जिन छोटे छोटे जहाजो से गोल्ड म्राता है उस से तेज रफ्तार से पानी के ऊपर उडने बाले जहाज फ्रास मेदो मगाने वाले थे। उम के बाद स्मगलर्स ने उस स्पीड को भी खत्म कर दिया. तो उन को पकडने के लिय ज्यादा से ज्यादा ग्राधनिक साधन उपलब्ध किये जाये ग्रौर स्मगलर्स को सख्त से सख्त सजा दी दी जाए । बल्कि मेरा तो कहना है कि ऐडल्ट्रेटर ब्लैक मार्केटियर भौर करप्ट लोगो को फांसी से कम सजान हो । यह मेरी प्रार्थना है ग्रौर चाहुगा कि इन को सख्त सजायें दी जाये तथा दूसरा एक झौर बिल लायें. ग्रौर लाना पडेगा ग्रगर माप चाहते है कि देश का भला हो। देश की रक्षा चाहते हैं

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[क्षी मणि भूवण]

तो ऐसे मलत काम करने बालो के साथ सब्जी ती जाय। इन शादी के साथ मैं इस बिल का समर्थन करता हुं।

भोगशी सबोबरा बाई राय (सागर): उराध्यक्ष महीदय, जो बिल सदन के सामने माया है उस का मैं समर्थन करती हू, भौर साथ साथ यह कहना चाहनी है माननीय मामि भूषण जी महर मे रहते है, देहात मे जो छोटे िसान और अदिवासी लोग रहते है वहा पर सोने पर नियत्नण लगाने के कारण 14 कैरा का जेवर बनने लगा झौर एक माला भी निनत कर दो इस से ज्यादा नही बन पकता । मै तो चाहनी हू कि 20,30,50 तोने से कम नही बनना च।हिये। सोना किमान लोग ज्याद त्तरोदत है मार जब सुखा पडता है, तरावा था जगान देने की बात माती है या भौर काई मुनोबत उन पर आती है ता सोने के जवर बेच कर ग्राना काम चलाने है। लेकिन ग्राज हमाी बहने निहत्थी हो गयी है क्ये कि ग्रब वह ज्यादा साने का जेवर न ही बनव नकता। जब भो किसी पर मुसीबत आर्ता है थो त महिलाये ही गटना निकल वर इतो थो और अपने पति की मुसी-बत के समय रक्षा करताथी, स्रोर पति उस की रक्षा करते थे। तायह जा ग्राप ने व्यवन्धावी है। कानानही रहना च। हिये ता बिनामोने के शिनिराश राजायेगा।

जब रम मरते है तो उस समय भी मुह मे थोडा बहुत मोना डालतं है। देहात मे लोग मौ महिला रे सोने के दात लगवाती है। जब मरघट में बाते थे जो वहा भी म्रसिम सरकार के समय 50 प्राप तक तो सोना मा ही आता था। लेकिन भव तो मरघट में भी सोना बिल्कुल कही काता है। मेरा निवेदम है कि जो छोटे किसान हैं देहात के सुबार हैं उन पर कोई रोक नहीं लगनी बाहिये। हां, माप बडे सुनारो पर, जिन पर

करोडों की सम्पति है, उन पर रोक लगावे, मुझे कोई मापलि नहीं होगी । बहनों पर सोने के गहने के लिये कोई रोक न लमाबी जाय। मगर हम चार, पाच तोले सोले का कोई जेवर बनबाने जाते हैं तो उतना तो सुनार ही वाब लैने है भीर कहते है कि इस का क्या बनाये लेते नहीं है, मौर भोरी वह छपे जेवर बनाते हैं। हमारे देश में पुराना बहुत है, हमें यह भी ध्यान रखना चाहिये कि गावों में शादी विवाह में सोना ज्यादा चलता है, बिना उस के बडी दिक्कत पडजती है। अब अगर महिलाओ केलिये सोने क जेवर नही बनेगा तां महिलाये निहत्वी हो जायेंगी । पहले ता बहुत जेवर बनते थे लेकिन ग्रब वह खत्म हो गये हैं। इसलिये देहात में रहने वाले छोटे किसानो भौर सुनारो पर इस बिल के द्वारा किसी प्रकार का कोई प्रतिबन्ध नही लगाना चाहिये ।

एक बात मुझे यह भी कहनी है कि छाटे सुनारो का अपने पुनवोस के लिये जा ग्राप ने पैसा दिया था, कोई धधा न हाने के कारण वह झाज भूखों मर रहेँ है झीर उन में इतनी ताकत नहीं है कि सरकार को यह पैमा वापस वर सके। इसलिये मेरा निवेदन है कि स्राप को उस पैसे को माफ कर हेना चाहिये । आज मुनारो के लडका कान नौकरी मिलती है झौर न कालेज म लिया जाता है, वे बेचारे मारे मारे घुमते है। इमलिये सुनारों का जो घधा है वह फिर में चालू होना चाहिये । छोटे छोटे मुनार जो गाव मे रहते है या फेरी लगाने वाले हैं उन को झाईर होना चाहिये कि वे फिर से मोने चादी की चीजे बनाये। क्यो कि हमारे देश की सम्पत्ति चली गयी, झब कागज के नोट रह गये हैं जितना पानी में भीज गया चला गया, कुछ बचा नही। सेकिन सोना रहता है तो जरूरत पडने पर रात के 12 बजे भी भुना सकते हैं भौर भपनी भावस्यकता को पूरा कर सकते हैं।

273 Custome, Gold (Control) SRAVANA 10, 1895 (SAKA) and Central 274 Excuses etc Bill

माननीय सकि मूबण जी ने जे तयान दिया, पता नही उनकी शादी हुई कि नही, जो गहस्थी वाला है उस को तो सामा झवध्य चाहिये। देहात मे जो मुनार सोना बनायें झौर बेचें उन पर काई प्रतिवन्ध नही लगना चाहिये। स्रोना वक्त पर काम म्राता है उस से इसान म्रपना वर्ज चुकाता है। मेरी माग है कि छोटे सुनारा को जेवर बनाने का म्रधिकार दिया जाय म्रीर बडे सुनारो को पवडा जाय । आप जा महिलाम्रो का सोना छोन रहे है तो हम लाग म्राय का पाथ परी रोगे

SHRJ A K M ISHAQUE (Basir-I would like to point out one hat) thing I will do it in a mmute Sır this Bill seeks to introduce a basic change in the concept of criminal law in the country So far as the law today in the country is concerned the onus of proof 15 always on the prosecution to prove the guilt of the accused But for the first time, Clause 8 wants to shift the onus to the accused I am not sure whether it will stand the test of being declared ultra vires This is my first point My second point is The Law of Evidence as it obthis tains today covers these Acts also In Clause 9 there has been an attempt to amend the Law of Evidence and a new Law of Evidence has been introduced in Clause 9 I would be grateful ıt the hon Minister would reply to these points

SHRI DHAMANKAR (Bhiwandi) Please givt me one minute I want to speak about the Salt Act Certain punishments are enhanced for the contravention of the provisions of the Act which I welcome But the difficulties of the small salt-pan holders who are called shilotris are increasing day by The office for payment of the day fees is at a distance of 10 or 15 miles Salt owners at Bhaynder are required to go to Bassein to pay the licence fees as the office has been shifted there, This creates difficulty If the ayment is not made they are liable

to prosecution I request the hon Minister to go through their difficulties and reply to this point of mine (ends)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) Mr Deputy-Speaker Sir I am thankful to the han Members who have participated in this debate and who have made many valuable suggestions

The object of this Bill is very hmited This Bill is based on the reommendations of the Law Commis-SILD The Law Commission had gone into the question of economic and fiscal crimes The House is awaie that economic and fiscal crimes are assuming very serious proportions in our country with the development of the ountry with the industrialisation with the urbanisation and with more contacts with the rest of the world We are also imbibing all the worst fea tures of industrialisation Therefore. these crimes-economic and fiscal as also social crimes-are becoming a menace and they have to be dealt with as such The laws do not have the necessary provisions in dealing with the crimes and theiefore many of the problems that we are facing to-day arc with regard to the direct and incirect taxes or with regard to smuggling or with regaid to under-invoicing and over-invoicing Some of the difficulties that we are facing to-day can be related to the laxities in the law as well as the attitude of the judiciary as far as these economic and social crimes are concerned

The Law Commission had gone into it and in their report, they have made very valuable suggestions The provisions which are now included in this amending Bill are based on some of the recommendations of the Law Commission

An hon Member has raised one point about the judiciousness of some of the provisions that are there I can give only one answer I am not 275 Customs, Gold (Control) AUGUST 1, 1978 and Central Excises etc. 576-

[Shri Dhamankar]

qualified to go into them in a legal manner. These provisions have been recommended by a high-powered Committee like the Law Commission which was presided over by the for-Supreme Court judge. Shri mer Gajendragadkar. And these provisions have already been included in the Foreign Exchange Regulation Bill which has been gone through by the Select Committee. It is now before House for consideration and the passing.

These points have to be discussed. Various points that have been raised by the Members have been gone into. In fact, this is the recommendation And so. the high-power body. ЪС their judiciousness cannot be questioned. Even if we have to make some changes in some way, the oldconcept of legal thinking which was more or less necessary in the kind of society that we were living, we have to do that because we have to correspond it to the kind of criminals who are playing heavily with our economy, with our social life and with our foreign exchange resources. Therefore, we have to arm ourselves with the powers that are necessary. This Bill only seeks to take those powers.

The discussion, as it is, mostly is confined to the basic Act-Gold Control Act-and not many hon. Members have any dispute as far as the provisions in this Act are concerned except Shri Sathe and Shri Dandavate and various others who tried to get this clarified. As you yourself had expressed, we are not dealing with the basic Gold Control Act, And it may not be possible for me to go into the entire Gold Control controversy and various other discussions that had taken place. I can only mention here that as far as Government is concerned, with regard to the goldsmiths, we have been taking a very sympathetic view realising that this particular social measure was necessary. It had brought about difficulties and

Bill

problems for the entire set-up ou traditional artisans in the country. Government has been trying to discuss with them and to re-consider their problems. As regards this onesection of the society, their problems: have been under continuous and various decisions had been taken. Themind of the Government, even now. is open and whenever difficulties are pointed out, as far as gold-smiths are concerned, it would be considered' with the utmost sympathy. And wherever it is possible, consistent with the basic objective of the law that we have here, we want to have this measure as a second-line of defence. As far as anti-smuggling of gold and various other things that we want to achieve by the basic law are concerned, the objectives have been fully implemented or realised. Anyway, this is the law which we have at the moment, and within that framework, it will be our endeavour to see with the utmost sympathy the various problems that goldsmiths from time to time may bring up before Government.

श्री इाहा भूषण : सजा कम क्यों दे रहें है,

SHRI K. R. GANESH: If he thinks that the punishment provided is less, then I think that with the movement that he has started during the last few days and when the necessary political climate is built up in this country, much sterner action can be taken, because I agree with him that the judicial process is very slow now and something very drastic may have to be done But since these powers were not there, we are taking them now, and the hon. Member should welcome them at least

Shri Banerjee had made a reference to the necessary seacraft that we had to equip the Customs Preventive Department with for antismuggling operations. In the course he had mentioned of his speech. something about some file with the Defence Ministry and some decision

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being taken by the Finance Ministry. I have tried to check these facts because they were serious enough to be gone into. They are not correct. There has been no attempt to sabotage the question of acquiring these fast-moving craft. I have had occasion to mention in this House a number of times that a committee was set up by Government to find out the suitability of the craft. It was a high-powered committee and the committee recommended certain craft. The Prime Minister referred this to the Scientific Adviser to the Defence Ministry, Dr. Nag Chowdhuri, and he has recommended that a certain sea-craft-with a suitable speed has got to be first acquired so that we may be able to meet our requirements. Certain progress has been made in this regard. A team of Government officers went to a few countries and selected certain craft. Now, we are in a position to go into this question and expeditiously take a decision. The craft that has been proven to selected has been be acceptable to us and has been found to be suitable to meet the kind of problems that our anti-smuggling staff are facing I hope that it would be possible for us to take a decision so that this problem can be solved. Therefore. the doubt which Shri Banerjee had is not based on facts.

I think the hon Member from the DMK who had spoken had raised some question about the dues in foreign exchange which was taken by a film producer to whom foreign exchange was released. It has been confirmed by the Reserve Bank of India, Madras, that the firm has already repatriated a sum of Rs. 1 lakh on 17th July, 1972 and Rs. 3.50 lakhs on 10th May, 1973, making a total of Rs. 4.50 lakhs, as far as their commitments were concerned, on the basis of which they were released certain foreign exchange

Prof. Dandavate and Shri Sathe had raised a point about the question of having a ceiling on the amount of ornaments which the gold dealers and goldsmiths could possess.

In the course of the working of the Gold Control Act under which a petty transaction upto 25 grammes was allowed, it was found that certain unscrupulous persons-not necessarily goldsmiths-were having a number of transactions on the same day each of 25 grammes. In a survey in Bombay and other places, it was found that they were having a number of such transactions on the same day of 25, 25, 25. This loophole was being utilised by these unscrupulous people to defeat one object of the Act, namely, to keep a check on the quantity of gold in terms of ornaments that a dealer or goldsmith can take. The purpose of this amendment is only to put a ceiling and say that over and above 100 grammes they would be required to maintain the same and identity of the person who gives it. The goldsmith or gold dealer who is licensed will be required to maintain and give the identity of the person who has given him the ornament for remarking. т can assure Prof. Dandavate that it smiths but against unscrupulous but against unscrupulous smiths persons.

SHRI VASANT SATHE: The only point was, why not make it 500 instead of 100? As he himself was saying, unscrupulous persons were having transactions of 25 grammes a number of times on the same day, but on that account the smaller people should not be made to suffer. It is very difficult for rural people to maintain accounts and other things, the identity etc. So this will be helpful. He will have no difficulty about that.

SHRI K. R. GANESH: I am only trying to explain the object of the amendment which is to plug this loophole taken advantage of by unscrupulous people. As far as goldmiths are concerned, we have already 279 Customs, Gold (Control) AUGUST 1, 1973 and Central Excises etc. 280 Bill

(Shri K. R. Ganesh.)

given instructions, and will continue to give instructions, that the inspecting staff should not deal strictly with technical affences as they may not be able to maintain accounts, names and so on. As far as goldsmiths are concerned, we will take steps to safeguard their interest and see that they are not harassed in the process of the working of the Act. If there is any harassment, we should try to remedy it.

SHRI VASANT SATHE: For keeping four tolas in the custody of a father and son, one of the officers fined them Rs. 20,000. This happened to a village goldsmith. This is the way they are working.

SHRI K. R. GANESH: If he gizes the details of the specific case, we will look into it.

As for the question of treating the loan of Rs. 1500 given as personal bond as a subsidy or grant....

SHRI VASANT SATHE: The only clarification wanted was whether this would have any impact on section 42.

SHRI K. R GANESH: No.

This is a matter with the State Governments. They can go into the Conditions of these people and if they feel that some of the goldsmiths cannot pay that, they have already the power to write it off The Central Government will give 50 per cent. Even as to the other 50 per cent, it is a question of budgetary allotment for the State Government. The State Government can go into the details of each case and decide on write off. I hope that they will look into the problems of the smaller goldsmiths who have taken small loans and do the needful.

Sir, may I inform the hon. Member from Orissa that a decision has already been taken-- SHRI VASANT SATHE: You have not replied to one point which I raised: whether the non-repayment of loan will have the impact of concellation of certificate. That is how it gets connected with the certificate, and that is why I pleaded, "do not connect the non-repayment with the cancellation of the certificate." Will you kindly consider it?

SHRI K. R. GANESH: We will look into it. We have already extensively discussed it with the Gold Control Administrator. But I can assure you that as far as the goldsmiths are concerned, wherever possible and in whichever direction we have to look we will try to do that

श्रीमती सहोदराबाई राम : मंती महोदय ने मेरा उत्तर नहीं दिया है।

Shri K. R. Ganesh : वह उत्तर

As far as the hon. Member from Orissa is concerned I may inform him that a decision has been taken to see that the charge of the Central Excise in Orissa which is now under the Calcutta Collectorate, is raised from the charge of the Deputy Collector to an Additional Collector and to see that this charge functions, as far as recruitment, personnel policy, technical matters and assessment are concerned, independently under the overall control. This decision has been taken and we will see that it is implemented

PROF MADIHU DANDAVATE (Rajapur): One clarification You have already stated that the small goldsmiths will not be affected whereas you are seeking to amend section 85. I hope that the gold dealers the refiners and the goldsmiths will not be lumped together.

SHRI K. R. GANESH: That is about punishment?

281 Customs, Gold (Control) SRAVANA 10, 1895 (SAKA) and Central 282

PROF MADHU DANDAVATE Yes

SHRI K R GANESH The limit of punismhent is about dealings involving about a lakh of rupees It is quite a heavy amount for a small goldsmith to fall into this category He will not fall into the dealings where an amount of Rs 1 lakh is involved

PROF MADHU DANDAVATE That is kept off?

SHRIK R GANESH I have indicated to you the general thinking and the general line of thinking that as iar as the goldsmiths are concerned we will see that no harassment is caused to them and whatever other considerations are possible, within the total framework of the Gold Control Act as an instrument of the second line of defence against smuggling as an instrument for creating a climate in this country so that the use of gold is voluntarily eschewed is far is possible we shall try to be as sympathetic as possible

With these words I commend the Bill to the acceptance of the House

MR DEPUTY-SPEAKER The question is

"That the Bill further to amend the Customs Act 1962 the Gold (Control) At 1968 and the Central Excises and Salt Act 1944 be taken into consideration"

The motion was adopted

MR DEPUTY-SPEAKER We take up clause-by-clause consideration Clauses 2 to 7 There are no amendments at all I will put them to the House The question is

"That clauses 2 to 7 stand part of the Bill",

The motion was adopted.

Clauses 2 to 7 were added to the Bill

Excises etc Bill

New clause 7A (Amendment of section vcr)

MR DEPUTY-SPEAKER The next one is the proposal to have a new clause 7A to become part of the Bill You are moving that amendment?

SHRI K R GANESH Yes, Sn I move

Page 3,-

After line 43 insert-

Amendment of section 138

7A In section 138 of the Customs Act, for the words, brackets and figures under clause (1) of Section 135 the words, brackets and figures under clause (1) of section section (1) of section 135 or under sub-section (2) of that section" shall be substituted' (3)

MR DEPUTY-SPEAKER The question is

Page 3

After line 43, insert-

Amendment of section 138

7A In section 138 of the Customs Act for the words, brackets and figures "under clause (1) of section 135 the words, brackets and figures under clause (1) of sub-section (1) of section 135 or under sub-section (2) of that section shall be substituted (3)

The motion was adopted.

MR DEPUTY-SPEAKER The question is

"That clause 7A stand part of the Bill'

The motion was adopted.

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Clause 7A was added to the Bill.

Clauses 10 to 14 were added to the Bill.

MR. DEPUTY-SPEAKER: Now, Clause 8. There is no amendment. I shall put it to the vote of the House. The question is:

"That clause 8 stand part of the Bill."

The motion was adopted.

Clause 8 was added to the Bill.

Clause 9—(Substitution of new section for section 139)

MR. DEPUTY-SPEAKER: Clause 9. You have an amendment.

SHRI K. R. GANESH: Yes, Sir. I move

'Page 4, line 43, after "offence" insert

"alleged to have been committed by any person", (4).

MR DEPUTY-SPEAKER: This is a formal amendment. The question is: .

'Page 4, line 43, after "offence" insert

"alleged to have been committed by any person", (4)

The motion was adopted.

MR DEPUTY-SPEAKER: The question is:

"That clause 9, as amended, stand p rt of the Bill"

The motion was adopted.

Clause 9, as amended, was added to the Bill.

New Clause 14A (Amendment .of section 98).

(Amendment made):

'Page 6,---

after land 48, insert-

Amendment of section 98.

14A. In section 98 of the Gold (Control) Act, for clause (ii) the following clause shall be substituted, namely:---

"(ii) every offence against this Act, other than an offence punishable under clause (a) of sub-section (1), or under sub-section (2), of section 85, may be tried summarily by a magistrate "

(Shri K. R Ganesh) (5)

MR DEPUTY-SPEAKER The question is:

"That clause 14A stand part of the Bill'

The motion was adopted.

Clause 14A was added to the Bill

Clauses 15 to 22 were added to the Bill.

Clause 1-(Short title)

(Amendment made):

Page 1, line 6,-

for "1972" substitute "1973"

(Shri K. R. Ganesh). (2)

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MR. DEPUTY-SPEAKER: The .-question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

(Amendment made):

Page 1, line 1,---

for "Twenty-third" substitute "Twenty-fourth'.

(Shri K. R. Ganesh). (1)

MR. DEPUTY-SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adouted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI K. R. GANESH: Sir, I beg to move:

"That the Bill, as amended, be passed."

श्री समु लिसथे : ला कमिशन की सिफा-रिश के ग्राधार पर इस विधेयक के कुछ प्रावधानों को तैयार किया गया है लेकिन मत्नी महोदय का जो भाषण अभी मैंने मुना, उससे जो गम्भीर बीमारिया इस बक्त देश की अर्ध व्यवस्था को चापट कर रही हैं उनको दूर करने के लिए इनके द्वारा क्या कार्यवाई की जा रही है या कौन सी कार्यवाई ग्रब वह आगे करने जा रहे है इसके बारे में सदन को कोई जानकारी नही मिसी। ग्राप जानते है कि एक ग्रसें से इस सदन की मार्फत मै तस्करी और स्मर्गालग का सवाल उठाता आया ह। 1966 में उस समय के राजस्थान के मुख्य मत्नाश्री सुखाडिया के बारे म छोटी सादरी सोना काढ का मामला मैने उपस्थित किया था लगातार चार माल तक मै उसका पीछा करना आया। हमेशा मुझे जवाब मिला कि मामला सी० बी० ग्राई० को मौप दिया गया है मीर मामले की जाच हो रही है। प्राखिरी उत्तर जुलाई, 1970 का था। उसके बाद यह नई लोक सभा श्राई झीर नई लोक मभा इन सवाल को हमारे मिन्नो ने उठाया नही ऐसा हम को लगता है। इसी लिए मैं ग्रापने कर्त्तव्य का पालन कर रहा ह।

भी नवल किशोर शर्मा (दौसा)ः गोल्ड कट्रोल का इससे क्या ताल्लुक है।

श्री सबु लिभ थः गोल्ड कट्रोल क्या होता ह, स्वर्णकारों कें। तवाह कर दीजिये जधौर 153 किलों सोने की चोरी करने वाले जो लोग है उनको प्राप गवर्नर बना दीजिये । मैंने विधेयक को पड़ा है, एक एक क्लाज को, जो स्मगलिंग करने वाले लाग है उनको कडा से कडी सजा कैसे दी जाए इसके लिए इस मे प्रावधान है.. (इंटर्प्संख)

SOME HON. MEMBERS: On a point of order.

MR DEPUTY-SPEAKER: I am not ab e to hear one by one please.

SHRI B V. NAIK (Kanara): During the course of this debate, he has mentioned the name of ... (Interruptions) The President, the Vice President and the Governor all form part of that Irrespective of the fact what Mr Mohanlal Sukhadia was before, today he is the Governor of the State of Mysore.

Under the circumstances, can his conduct be discussed in the course of the deliberations?

PROF. MADHU DANDAVATE: To give an illustration, President Girl 287 Customs, Gold (Control) AUGUST 1, 1973 and Central Excises etc. 288 Bill

[Prof. Madhu Dandavate]

is today the President of the country. But during the discussion on the trade union problems here, sometimes his utterances as trade unionist were referred to in this House and the Speakr never objected to that.

भी मधुलिमदं मै इस पदन को कार्रथाई का रेफर कर रहा हू। यह लाक समा की 1965 को कार्रवाइ हे।

MR DEPUTY-SPEAKER If members have got submissions to make on this particular point of order, I am prepared to hear them

श्री मनु लििायः पहले मैं ग्रगर खुलासा कर दूतो काई प्वाइट ग्राफ ग्राईन् उउेगा नही । ग्रगर में खुलासा कर दूतो पमय बच जाएगा ।

MR DEPUTY-SPEAKER If you want to make a submission on this point of order before you resume your speech you may do so because I have to dispose of the point of order

श्वी मधुलिमें इस वक्त मुखाडिया का गवर्नर के नाते जो ग्राचरण है वह चर्चा

ो विषय नही है।

His conduct as Governor of Mysore is ont the subject-matter of debate

जब बह राजभ्यान के मुख्य मती थे उनके बारे में स्वय चव्हाण माहब ने झौर प्रधान मत्नी ने, गृह मत्नी ने, उस समय के गृह मती ने झौर प्रधान मती

SHRI M C DAGA (Pah) Rule 352 says .

A member while speaking shall not-

reflect upon the conduct of persons in high authority unless the discussion is based on a substantive motion drawn in proper terms:

Explanation.—The words 'persons in high authority' mean persons whose conduct can only be discussed on a substantive motion drawn in proper terms under the Constitution or such other persons whose conduct, in the opinion of the Speaker, should be discussed on a substantive motion drawn up in terms to be approved by him.

SHRI B. R SHUKLA (Bahraich). An allegation is made against a person who at present occupies the position of a Governor. It is certainly conceded that his conduct as Governoi is not the subject matter of the discussion or the reference made m the speech But, nevertheless, a reference is being made to his conduct or his activities when he occupied the position of authority as Chief Parliamentary etiquette Minister and plactice demands that no incriminating accusation should be levelled against such persons when they are not in a position to refute those allegations

SHRI MADHU LIMAYE The Plime Minister has done it

SHRI B R SHUKLA The Prime Minister may have done it But here we are discussing your conduct in making an allegation, accusation or reference to an authority who is not present here Your conduct as an elected person in your speech on this particular point is the subject matter of discussion What the Prime Minister did or did not do is not the point of discussion which would justify your unwarranted remarks against him

SHRI N K SANGHI (Jalore) The point of order is very simple. Firstly, an allegation, an incriminating allegation is made against a person who

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is not a member of the House. Under the rules it can be done only after a notice has been given in writing. That has not been done and so it cannot be discussed.

Secondly these allegations are made in the House. It has now become a fashion to make an allegation only inside the House. Why not make it outside? I would request Shri Madhu Limaye to make the same allegation outside the House.

SHRI G. VISWANATHAN (Wandiwash): As has been rightly pointed out by Shri Limaye, we are not discussing the conduct of Shri Sukhadia as the Governor of Mysore. This particular case of Choti Sadri was raised in the Lok Sabha many times, several questions were put and the then Home Minister replied that this particular case, in which Shri Sukhadia was alleged to have been involved. was being enquired into by the CBI. We have not heard what the finding of the CBI is. There is nothing wrong in discussing what has happened and what is going on.

SHRI DINESH CHANDRA GOS-WAMI (Gauhati): I have to refute the contention of Shri Viswanathan that merely because it was discussed in the last Lok Sabha, so it can be discussed again. If a particular discussion is not permissible under rule 352, the mere fact that it was discussed in the last Lok Sabha will not make it permissible now. Rule 352 clearly prohibits any statement which reflects upon the conduct of a person in authority. If a person is in a high position, his conduct could not be discussed. It is nowhere mentioned that only the conduct of that person in that particular capacity cannot be discussed. Therefore, his conduct as Chief Minister also cannot be discussed.

SHRI NAWAL KISHORE SHARMA: As Shri Goswami has rightly stated, no allegation can be made against a person in authority 1207LS-10. under our rules. I hope Shri Limaye will agree to following that healthy parliamentary practice.

डा० लक्ष्मी नारायरण पाण्डेय (मदसौर) उपाध्यक्ष जी, सिम्बे जा ने जा मुछ कहा है छाटा सादडा ना गंना-वाण्ड दुरुस चचित काण्ड रहा है, जिस के बार में इस मदन में कई बार चर्चा हुई है। क्या उन चर्चांग्रों का उल्लेख यहा नहीं किया जा सकेंगा? किसी भी विषय पर्युचर्चा करते समय याद उम कियय का चचा आय ता उस पर आपत्ति नहीं होनी चाहिये। मैं समझता हू कि उसका उद्धरण दिया जा, सकता है।

भी रामावतार झास्त्री (ण्टना)ः उपाध्यक्ष जी,मराव्यवस्था का प्रान केवल इतना हे..

MR. DEPUTY-SPEAKER: There is no point of order. If he is making a new submission or new point, I would not hear it.

श्वी रामावतार शास्त्री : उपाध्य्क्ष र्जा, मै व्यवस्थाके प्रश्न पर ही बोल रहा हू । मै इतना पूछना चाहता हू - अगर विसी बात की चर्चा पहले इस सदन मे हो चुकी हो अगर उस बात को फिर उठाया जाय तो क्या वह अनुचित होगा ? है अगर नई बात हो ो आपत्ति कर भक्ते है, लेकिन जो बात रिवार्ड मे है और उम को पिपीट करना चाहते है न। इन मे आपत्ति की क्या बात है ?

SHRI VASANT SATHE: Nobody stops any Member from raising this matter under the Rules. Under Rule 352, there is a pertinent provision. This is what I would like to bring to your kind notice. It says:

"(v) reflect upon the conduct of persons in high authority unless the discussion is based on a substantive motion drawn in proper terms;"

If he wants to have a discussion, it must be by a substantive motion. No body is stopping them. They are un291 Custome, Gold (Control) AUGUST 1, 1973 and Gentral Seview etc. 203 Bill

[Shri Vasant Sathe]

necessarily trying to mislead by saying that we are stopping them. Let them bring a substantive motion and then have a discussion.

Secondly, the Explanation says: ---

"The words persons in high authority' mean persons whose conduct can only be discussed on a substantive motion drawn in proper terms under the Constitution or such other persons whose conduct in the opinion of the Speaker ..." ---there is no ban on you, Sir--

"... should be discussed on a substantive motion drawn up in terms to be approved by him;"

Therefore, Sir, if you think that the conduct even of a Chief Minister means also the conduct of a person in high authority, then you can say that it must be done by way of a proper substantive motion. My friend cannot take the liberty of doing this in this manner.

SHRI DINEN BHATTACHARYYA (Serampore): Mr Madhu Limaye has mentioned the same allegation that has been mentioned and discussed in this House earlier. I do not know what the friends of Mr Sukhadia feel. Instead of shielding him, they should have come forward to bring out these things. (Interruptions). They are shielding Mr. Sukhadia

SHRI P. K. DEO (Kalahandi): This is not a new subject. This House has taken cognizance of the Chhoti Sadri case since the last two Lok Sabhas. There have been many a debate on this There is no new allegation that is being levelled. This is an old thing.

SOME HON. MEMBERS TORE-

MR. DEPUTY-SPEAKER: I have heard enough. I think, there is no more new submission to be made on this.

Mr. Stephen, if you have a new point to make on this, you may do so.

SHRI C. M. STEPHEN (Muwaitapuzha): Apart from Rules 352 and 353, I would like to draw your attention to Rule 94. I submit that the reference made by Mr. Madhu Limaye is out of order on the basis of irrelevance. We are now at the Third Reading stage of the scope of the debate is specifically defined here. Rule 94 says:

"The discussion on a motion that the Bill or the Bill as amended, as the case may be, passed shall be confined to the submission of argu-\ ments either in support of the L:'l or for the rejection of the Bill."

Rule 94 is far different from Rule 75 where the principles of the Bill can be discussed Straight arguments either in support or against the Bill alone can be heard (Interruptions).

MR DEPUTY-SPEAKER: Order please I would not hear any more argument.

SHRI S. M BANERJEE (Kanpur): On a point of order.

MR. DEPUTY-SPEAKER: No more point of order. Let me first dispose of the point of order that has been laised Since the question is a very touchy and sensitive one . (Interruptions). Order please.

SHRI N. K. P. SALVE (Betul) rose--

MR. DEPUTY-SPEAKER: Because it appears to be a very sensitive question, I am trying to listen to as many members as possible, so that it will guide me. Therefore, I will go out of the way and listen to Mr. Salve. I will listen to Mr. Ramksawar also. 293 Customs, Gold (Control) SRAVANA 10, 1895 (SAKA) and Central 294 Excuses etc Bill

Mr. Salve.

SHRI N. K. P. SALVE: I wish to make it utterly clear that we are not to defend any individual as such But your ruling is extremely important from this point of view that whatever you are going to decide will constitute an exceedingly important precedent

SHRI MADHU LIMAYE. No, no, there are hundred precedents.

SHRINK P. SALVE. Therefore, what should be crucial and conclusive for determining this isue is neither what has been stated by Mr. Sathe nor what has been stated by Mr Limaye I am arguing on the basis of the language of the rule Mr Limaye's argument is that whatever he has said about Mr Sukhadia was qua Chief Minister and not qua Governor Mr Sathe has said that the crucial question is that such soit of allegation should only come through a substantive motion The latter part is only about the procedure through which it should come But what 1S crucial in determining the issue is, when reflection is being cast and this is important when reflection is being cast on the person whether in point of time, at that particular time, he is in high authority or not If he happens to be in high authority at a time when adverse reflection is being cast then the rule is absolutely clear. It cannot be pressed by saying that at the time he did he had a lower assignment, he was not an important person Therefore, what is to be judged is whether today that person is in high authority When reflection is cast on or not the conduct of a person, it should be judged in the context of the fact whether or not he is in high authority today That is the crucial point

की सथ लिमये · उपाध्यक्त महोदय, एक कहावत है कि ोर की डाडी मे तिनका।

श्री **राज संबर** (टोंक) उपाध्यक्ष महोदय, सक्षाठिया जी की चर्चा हो रही है, जौर जब वह मुख्य मली ये तब की चर्चा है, ग्रौर एक बहुत बडी रामायण बन गई है। बरावर सफ्कार की तरफ से यह कहा गया कि इस की जांच हो रही हैं। तो जब मुख्य मली भद स इस्तीफा दो दिया, उस के पहले ही इस को फाइनल करना चांहिए था।

MR DEPUTY-SPEAKER: That is a different question It has nothing to do with this point of order.

SHRI S. M. BANERJEE. My point of order is this During the course of any discussion of any motion, if certain names are mentioned and if certain allegations are made against a person, generally, advance intimation is given to the Speaker seeking his permission to mention those names. But in this particular case regarding Chhoti Sadri gold case, it was discussed in this House several times I can quote you several instances when this question was brought not only by Shri Madhu Limaye but also by others and as a result of the discussion in this House, if I am not wrong, when we appealed to the sense of justice and impartiality of the Prime Minister she actually referred the case to CBI and Shri Sukhadia was resigning when the Party threatened that there would be action taken against him and he was forced to resign (Interruptions)

SHRI SHIVNATH SINGH (Jhun jhunu) We strongly object to it

SHRI M C DAGA. He was not forced to leave He willingly left

SHRIS M BANERJEE: I wish I was wrong But, nowadays will anybody leave his post of his own accord unless he was forced to resign, Now, he is a Governor. It does not matter. 295 Customs, Gold (Control) AUGUST 1, 1973 and Central Excises stc. 296 BU

MR. DEPUTY-SPEAKER: You are going into arguments.

SHRI S M. BANERJEE: Once it has been discussed in this House, it is perfectly justified if these are brought again by Shri Madhu Limaye

MR DEPUTY-SPEAKER: I have got your point.

SHRI S M BANERJEE: My difficulty is that when you get angry, I get nervous.

MR DEPUTY-SPEAKER: I am not getting angry.

SHRIS M BANERJEE. A matter which has been referred to in this House time and again, there is no harm in mentioning it ... (Interruptions) I would only request the hon. Member on the other side: please do not keep him even as a Governor.

MR DEPUTY-SPEAKER. Before I hear Mr Patel and Mr Kachwai, let us hear some words of wisdom from Mr. K C Pandey

भी कृष्ण चण्य पांड : (खलीलाबाद) उपा-ध्यक्ष महोदय, भ्रापने मुझे समय दिया इस के लिए धन्यवाद । अभी माननीय मधु लिमये जी ने एक गवर्नर के ऊपर एक भ्रारोप लगाया, जो इस समय हाउस के सदस्य नही हैं । तो इस तरह की भ्रार परम्परा कायम की जायेगी जो मैंम्बर नही है उन पर भ्रनगंल भ्रारोप लगाये जायें तो यह उचिन नही है । मेरा यह कहना है कि सदन की मर्यादा की रक्षा के लिए इस तरह की बात भ्रगर प्रोसीडिंग्स मे रखी जायेगी तो उसमे सदन की गरीमा को धक्का लगेगा । मेरी माग है कि जो लिमये जी ने ग्रारोप लगाया है उस को कार्यवाही मे से निकाल दिया आये ।

17 hrs.

श्री हकम चन्द कछवाय (मुरेना) जिन सवालों के उत्पर व्यवस्था का प्रम्न चल रहा

है उस सम्बन्ध में मेरा यह कहना है कि यह सवाल इस सदन में अमेको बार उठाया गया है और जो चीज सदन में उठ चुकी है , रिकार्ड पर भा चकी है वह राष्ट्र की झौर सदन की सम्पत्ति हो गई। इस पर माथे घन्टेको चर्चाभी हुई है। स्राप को याद होगा कि काफी मैम्बरो - ने घपने हस्ताक्षरों से एक ज्ञापन भी दिया है जो टेबल पर ले हमा है। ऐसी परिस्थिति में मेरा कहना है कि जो महत्वपूर्ण चर्चा चल रही है उस से यदि 153 किलोग्राम सोने का उल्लेख नहीं किया गया तो यह चर्चा फोकी हीगी। नए प्रकार का कानून बनने जा रहा है। जो जाच बिठाई गई है उसका परिणाम भी शायद मानन है। मेरा सुखाडिया जी के प्रति कोई दुर्भावन नही है , गवर्नर के बारे मे कोई दुर्भावना नही है, बेकिन जो चीज ग्राचकी है उसको कोट करना, इस मे किसी की ग्रापत्ति नहीं होनी चाहिए। मेरा निवेदन है कि जो म्रापत्ति कर रहे है कि इसको कार्यवाही मे से निकाल दिया जाये वह ठीक नही है। लिमये जी जिस चीज को उठा रहे है वह जायज है सीर वह रिकार्ड पर रहनी चाहिए ।

SHRI H M PATEL (Dhandhuka): Mr Deputy-Speaker, Sir, in a way. whatever the ruling may be, this House now really ought to consider itself 'estopped' from considering this point of order having regard to the fact that in 1966 this matter was discussed in this House very fully At that time Mr Sukhadia was the CM. of the State This was replied to by the then Finance Minister Mr Sachin Choudhury in full detail Under our rules, any reference to a person who is a Governor today is precluded malely because he is a person in high authority, unless we can take the view that there are grounds for considering that the former Speaker had not considered the rules correctly. The Chief Minister was also a person in high authority Nevertheless a full discussion was allowed in this House and the Finance Minister replied to it. There was no question then that this

is a mater which should not be discussed, should not be considered. Having regard to the importance of the issue, the reference to Shri Sukhadia should be permitted.

MR. DEPUTY-SPEAKER: I think we have had enough discussion. Now, before I give my ruling,-I think, I am called upon to do that,---otherwise the discussion cannot go on .-- I would like to....

SHRI MADHU LIMAYE: Your considered ruling.

MR. DEPUTY-SPEAKER: Why do you anticipate? I really don't understand this. I really do not understand what convention is there in the House. The rule says that when the Speaker gets up to say something the Members must listen to him in silence. But here it seems that we have developed the convention that whenever the Speaker gets up, everybody is afraid of something coming on from him and he is not even allowed to complete the sentence. (Interruption). Kindly listen to me; I have listened to all of you. I would like to ascertain certain facts from the Government. The Minister of State for Finance is here. It is submitted that this question had figured in the proceedings of the Lok Sabha before

Now, I would like to know if that is a fact. I am just mentioning certain things to him to establish before the House wehther this question of Chhoti Sadri gold case had figured in proceedings of the Lok Sabha the before-whether there had been any discussion on this in the Lok Sabha. (Interruptions) I am ascertaining from him and not from you. I want the Government to tell me whether the name of Shri Mohan Lal Sukhadia-let us forget for the time being that he is a Governor-has also figured in the discussion in the House. This is number one. Number two is this. It has also been submitted that after discussion the whole case has been referred to the C.B.I. inquiry. This

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also I would like to verify so as to be certain beçause Shri Banerjee has made a statement just now that this reference to the C.B I. was made at the instance of the Prime Minister. (Interruptions) You have made я certain statement and I want to verify it from the Government.

The next point is: if this has been referred to the C.B.I., whether this inquiry is still going on; what is the stage of the inquiry? If you could provide me with these things, then I would be able to determine.

SHRI K. R. GANESH: Sir, the hon. Member has raised a specific question in the third reading. If he had raised it earlier, then I would have got this information. He has raised the discussion in the third reading-not earlier-and so I am not, at the moment, in a position to give this information. (Interruptions).

SHRI MADHU LIMAYE: Sir, I am on a point of order.

MR. DEPUTY-SPEAKER: Order please Let me recall the proceedings of the House. I shall come first, before I proceed further, to the guestion that was not really central to the whole thing to the point that was raised by Shri Stephen-that was the point of relevancy-I shall come to that.

Now, in the discussion of this Bill in the first reading I had point out repeatedly to the Members and despite my best efforts, almost every Member, who got up, did not speak on the Bill as such-the amending Bill-but they went on speaking on the Gold Control Act and how that was being administered, that there were many loopholes in the Act and so on and so forth. Shri Sathe himself admitted that he had to do that because it was important-not the Gold Control Act itself but the way in which the Act was (Interruptions). Shri operated. Banerjee, I shall tell you what does this Bill want. The Bill wants only

[Mr Deputy-Speaker]

to prescribe certain more stringent penalties to the people who infringe the various provisions of the valious Acts It also wants to provide for the publication of the names of the That is all offenders (Interruptions) I am trying to point out that while speaking on the various provisions of the Bill, many Members felt so strongly about the operation of the Gold Control Act that they went on talking about the principal Act and the way m which it was being admi-And many of them had nistered suggested that the whole Act should either be scrapped or the Act has got to be amended If you go strictly by relevancy, the whole thing was irrelevant But then it could not be done because that is the situation and that is more important Therefore I think, on that score, it would not be proper to rule out the point of Shri Madhu Limaye because that also related to the operation of the Gold Control Act Therefore on the point of relevancy if we go strictly by that, then I think three-fourth of what was submitted on this would be irrelevant

SHRI C M STEPHEN The only difference is that conforming to the procedure is a matter to which the House mut pay some attention Tf somebody raises an objection that it is out of order then the Speaker will have to take note of it and to insist that the rule may be strictly enforced or may be complied with Otherwise, it would become a matter of cliches and it might go on

MR DEPUTY-SPEAKER Let him kindly bear with me and listen to me I have done that in the first reading It 15 also true that in the third reading, Members should not refer to the details of the Bill but only to the arguments for or against the Bill That is all right, I agree

SHRI S M BANERJEE May I just say one word?

MR DEPUTY-SPEAKER Shru Banerjee may kindly sit down

Bill

Shri madhu Limaye had only just started his speech I was trying to listen to him, and it may be that I was preparing myself to point out to him that he should not go far beyond and out of the limit But before all that happened, these points of order came in But since the whole question has come and it has figured in the House and it is all there in the proceedings of the House, I had tried to ascertain certain things from Government, the hon Minister has said that he is not in a position to give this, if he does not give this information then it becomes difficult for me to give my ruling

SHRI SHIVNATH SINGH (Jhunjhunu) How can be?

MR DEPUTY-SPEAKER Order. please He had said just now that b cause this point was raised at the last moment he had not had the time to consult the records, and, therefore, he was not able to say That is very legitimate I accept that But on the other hand

SHRI SHIVNATH SINGH On the point if irrelevant things go on, we cannot hold up the Bill

MR DEPUTY-SPEAKER As 10 gaids relevancy I have dealt with it Therefore the gastion of alieady relevancy does not arise new

The only point now is that the Minisci did no have the time to refer to the records and, therefore he is as' to supply certain facts in 1ı reply to the queries that were posed before him My difficulty is tha without the replies to these que ies, it is difficult for me to consider what the ruling should be, and, therefore there is only one thing that is possible if the House agrees, under the rules the discussion on the Bill can be postponed

SHRI VASANT SATHE The dis cussion can continue You can postpone your ruling on that point Let

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the discussion continue. On this point he cannot speak, but the rest of the discussion can continue.

भी मेथु लिन्द : इस पायट आक आईर बर तकरीबन पौन घटा जायज हो गया है। में ने ग्राप को कहा था कि मैं क्लाज-वाई-क्लाज डिसकशन में भी बोलना चाहता ह, लेकिन समय बचाने के १ए मैंने ग्राप की ग्राझा में केवल थई रोडिंग पर बोलना पमन्द किया, वनां मै क्लाज 14 पर बोल सकता था। ग्राप न कहा था कि मेरा इकट्रा भाषण होगा ।

DEPUTY-SPEAKER: MR. Shri Limaye may kindly sit down.

SHRI MADHU LIMAYE: Did you not suggest to me that I might make a speech only in the third reading?

MR. DEPUTY-SPEAKER: I am interested in the proper conduct of the proceedings. I am interested in everybody having his full opportunity to make his submissions. Since the whole discussion and the speech of Shri Madhu Limaye was stopped at this stage, either he can proceed with this or he cannot proceed with this: that is the point now. And without my ruling, how can he proceed with it? That is the main question.

SHRI VASANT SATHE: Yhy do you say that? The short point was whether a particular reference to a person in authority was valid or not under the rules. Nobody stops him from proceeding with the rest of his speech. You can postpone your ruling. He has already made a referrence to it. More than that, what is he going to say on it? Let him continue his speech.

SHRI MADHU LIMAYE: I am trying to enlighten these people.

MR. DEPUTY-SPEAKER: The point is: either I prehibit him from going on with this....

SHRI VASANT SATHE: With that point, with that allegation.

Excises etc. Bill

MR. DEPUTY-SPEAKER: I do not think that is right. If I prohibit him. that means indirectly I have given my ruling. Therefore, I feel that unless and until the Government

(Interruptions).

SHRI B. R. SHUKLA: May I suggest a via media? I think he was only referring to it during the course of his speech by way of illustrating his point.

SHRI MADHU LIMAYE: You do not understand my technique.

SHRI B. R SHUKLA: I am not in the habit of making a running commentary on any speech. I am addressing the Chair. My respectful submission is

SHRI MADHU LIMAYE: What is he speaking about? I do not understand (Interruptions).

SHRI S. M BANERJEE: May I make a brief submission? As you correctly said, this is a very pertinent point. You have asked the Minister three pertinent questions. He is unable to reply to them

MR DEPUTY-SPEAKER: Order, order. I will hear everybudy. Let me repeat. This is a very very sensitive question Therefore, I would not like to give my ruling in a hurry. If members would like to make more submissions, I am prepared to listen.

SHRI MADHU LIMAYE: I would like to.

MR. DEPUTY-SPEAKER: Shri Banerjee.

SHRI S. M. BANERJEE: My first submission is this. You in your wisdom said that this was not concerning exactly the Gold Control Act. I [Shri S. M. Banerjee] quote from the statement of objects and reasons:

"This Bill seeks to amend the Customs Act, 1962, the Gold (Control) Act 1968, and the Central Excises and Salt Act 1944...."

The reference to the Gold (Control) Act 1968 means that the Act as such is being amended and certain clauses are proposed to be inserted. You have posed three very pertinent questions to the hon. Minister. Whether the question has been raised in the first reading, second reading or the third reading stage is immaterial. The point raised by Shri Stephen is: why should such a matter be raised at the third reading? That is his only point. His objection is not about the Governorship, about Shri Sukhadia being made the Governor. His point is that this matter could be raised during the first or second reading but not at the , third reading. It is a technical objection. Otherwise, he has no objection.

Shri Madhu Limaye mentioned the case of the Choti Sadri affair—I am not calling it a scandal. If this matter had been raised at the first or second reading, it would have been all right for Shri Stephen.

The other objection raised 13 that since he has been elevated from Chief to Governorship, this Ministership matter should not be raised. That means, a Chief Minister can be attacked in this House day in and day out. Mr. Nityananda Kanunge, when he was a Governor, was attacked in this House. (Interruptions) I can quote the instances. In fact, several Governors, including Dharam Vira, right from him and so many others, were attacked in this House. (Interruptions). Here, in this case, if only Mr. Madhu Limaye had read the passages from the proceedings of this House-(Interruptions)-Sir, let me complete my submission. My submission is only this. Let some of the Members of the ruling party be not touchy. It is really the actual thing in which that BAIL

person was involved. It was most unfortunate. We never raised any objection. (*Interruptions*) Mr. Sukhadia was very good; and Mr. Daga and others are very good. But I do not hold any brief for Mr. Sukhadia. Quite apart from that aspect. I can assure them that they should try to please Mr. Barkat Ali Khan and not Mr. Sukhadia.

SEVERAL HON. MEMBERS rose-

MR. DEPUTY-SPEAKER: Order, please. Mr. Naik.

SHRI B. V. NAIK: Sir, my submission is this. I ask a question whether the debate on this Bill should be postponed or the discussion should continue. The hon. Member, Shri Madhu Limaye, is a skilled master in the art of character assassination. If he is going to stop and given us a solemn assurance and premise that he will not say a word against Shri Mohanlal Sukhadia, then he may be permitted to go ahead with his speech and your ruling may be given tomorrow.

SHRI G VISWANATHAN: Sir, the hon. Member over there mentioned that Mr. Madhu Limaye is a master in the art of character assassination. That is wrong (Interruptions) He must withdraw the remark. (Interruptions).

MR DEPUTY-SPEAKER: Order, please. Mr. Viswanathan has taken very strong objection—

AN HON. MEMBER: What did he say?

AN HON. MEMBER: He is a pastmaster; skilled master. 305 Customs, Gold (Control) SRAVANA 10, 1895 (SAKA) and Central 306

MR. DEPUTY-SPEAKER: All right; pastmaster.

SHRI SHIVNATH SINGH: It is not a bad word; it is a very good word.

MR. DEPUTY-SPEAKER: The words are, "skilled master or pastmaster in the art of character assassination". These are the words. Mr. Viswanathan has taken strong objection to that. (Interruptions).

SHRI SHIVNATH SINGH: He should be advised not to take objec tion. It is a very good word. (Interruptions).

MR. DEPUTY-SPEAKER: Order, please. I may point out to Mr. Viswanathan that Mr. Madhu Limaye is here and he is strong enough to defend himself. So, why should--

SHRI G. VISWANATHAN: No, Sir. Suppose if the Chair is attacked, the Chair need not defend itself. Any Member can defend the Chair. (Interruptions).

MR. DEPUTY-SPEAKER: It does not matter. I do not think that the words are unparliamentary (Interruptions).

SHRI DINEN BHATTACHARYYA: It is a reflection on his conduct. (Interruptions).

MR. DEPUTY-SPEAKER: Order, please. I do not think the words are unparliamentary, but I give Mr. Madhu Limaye the right end opportunity to defend himself.

SHRI SHIVNATH SINGH: Mr. Deputy-Speaker, I want to know whether the hon. Member has finished his speech.

MR. DEPUTY-SPEAKER: He has finished.

SHRI SHIVNATH SINGH: He has not finished. (Interruptions).

SAKA) and Central 306 Excises etc. Bill

SHRI S. M. BANERJEE; My objection is this. He has used the word "Past master in character assassination". When Mr. Sukhadia has no character there is no question of assassination....(Interruptions).

श्वी मबुलिमये: ग्रध्यक्ष महोदय, मेरा जवाव ग्राने के पडले ग्रगले ग्राइरम पर प्राप मही जा सकने। मैठीक जवाव दूंगा ग्राप को। ... (ध्यवधान)....

MR. DEPUTY SPEAKER: I think that apprehension of Mr. Madhu Limaye is unwarranted......(Interruptions). Order please. Because I see the half an hour discussion is also in his name and therefore it can be shifted forward by a few minutes, in order to give him an opportunity.

SHRI B. V. NAIK: Words at any point of time cannot be a match to the deeds. I would like to repeat; once again that on the august floor of this House there is a considerable amount of character assassination. that is going on. Unfortunately today by mistake, chance, accident or design, it has been Mr. Sukhadia, tomorrow it may be somebody else. I would, therefore, urge upon the hon. Member Mr. Madhu Limaye to kindly control and keep in touch and in confirmity with the democratic practices in this country and thereafter proceed.

श्वी मधुलिमयें : मैं ने जो कुछ कहा वह रेकार्ड पर है। ग्रव यह 17 ग्रप्रेल, 1970 की ग्राप की लोक सभा की प्रोसीडिंग है..

.... (ध्यवचान) ब्राई एम रिप्लाइंग टू हिम । डम मे एक प्रश्न पूछा गया था । गृह मंत्री जी श्री विद्या चरण शुक्ल ने प्रश्न का जवाब दिया है ।.. (ध्यवचान).. घर मंत्री कहिए । मावल यह था –

"The names of the State Chief Ministers and the State Ministers against whom a case was referred 307 Customs, Gold (Control) AUGUST 1, 1973 and Central Excises etc. 3 (8 Bill

[श्री मब लियये]

to the CBI for enquiry in the last three years. What were the allegations against each Minister and what was the enquiry report? (c) the names of the Chief Ministers and Ministers about whom the CBI recommended prosecution (d) the name of the Ministers against whom enquiry is still pending."

यह लोक सभाकी कार्यवाही हैं। उस समय इत में से कोई भी नहों था। भव मंत्री का, जवाब सुन लोजिए । अह विद्याचरणशुल्क का जैवाब है, मेरा नहीं।

"Shri Vidya Charan Shukla".

"Shri Mohanlal Sukhadia, Chief Minister of Rajasthan. (c) and (d): The allegations against Shri Sukhadia relate to misappropriation of a portion of gold entrusted to Shri Ganpatlai by Shri Gunwant Lal Godavat of Chhoti Sadri."

भागे का जवाब रेखिए :

"The CBI is conducting a preliminary enquiry into the Choti Sadri Gold Case."

भ्रध्यक्ष महोदय, 1966 में मैंने ग्राघे घंटे की चर्ची उठाई है। बह किताब है यहां पर पटेल हसांहब के पास। मंत्री इन्फार्मेणन नहीं देते हैं, में देता हं।.... (व्यवधान)...

भी नवल किशोर शर्मा प्रश्न सीधा साधा हैकि क्रमी मिस्टर नायक ने जो एली गेणन उन के खिलाफ लगाया है उसका जवाब बह हां में या ना में देदें।

भी भघु लिम के : पार्लिया मैन्ट की डिवेट में कोट कर रहा हूं। कैरेक्टर एसे सिने मन है या नहीं यह मैं बता रहा हूं। यह 12 जुलाई, 1967 की प्रोसीडिग्स है...(यवधान)...

औ हुकन अर्थ कछवाय : यह कार्यवाही गलत है ? यह लोक सभा की कार्य वाही मलत हें ? .. (व्यवधान)...बक्रवास करते हें... संसद की कार्यवाही को गलत बताते है।

MR. DEPUTY-SPEAKER: Order. please. I would request members not to lose their tempers in this way. I am in the midst of hearing the members before disposing of one point of order. Therefore, I am not prepared to listen to any other point of order. But then, the question now at the moment is, Mr. Naik had made certain statement against Mr. a Madhu Limaye and members have demanded that it should be expunged. I have not done it because I have said it is not unparliamentary and it is on the record, and also on the ground that Mr. Madhu Limaye is himself present here and he can defend himself. I have given that opportunity to prove or disprove whether he is indulging in character assassination according to Mr. Naik and I think he is trying to defend himself.

SHRI M. RAM GOPAL REDDY (Nizamabad): It is 5.30 now and half an hour discussion must be taken up now.

MR. DEPUTY-SPEAKER: Now we have reached the point where we are to take up the half an hour discussion.

SHRI MADHU LIMAYE: I am prepared to have it postponed.

SHRI VASANT SATHE: It must be taken up now.

MR. DEPUTY-SPEAKER: Let me draw the hon. members' attention to this. Even if we interrupt this discussion now and take up the halt an hour discussion when Mr. Madhu Limaye is in the middle of his apaech, it only means that when we meet again tomorrow, he will have to continue his speech.

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SHRI MADHU LIMAYE: I will have to answer the charge against me. The half an hour discussion may be postponed.

SHRI SHIVNATH SINGH: The half-hour discussion is very important and it should be taken up now.

MR. DEPUTY-SPEAKER. Now the question is this, whether we should interrupt this discussion now and take up the next item which is on the Order paper-I am just posing the question whether we should do that or we should hear Mr. Madhu Limaye till the end and then take up the next item.

Although it is within my power to vary the order but since the question is so sensitive, I would rather like the House to decide about that. (Interruptions).

PROF MADHU DANDAVATE: You can check up the record. A few minutes back, when Mr. Limaye was saying, "I want to make an explanation", You said, "I will give you time. Next item is also yours. Therefore, legitimately, you can take a few minutes more and you can make your explanation and, after that, we will take up the next item."

MR. DEPUTY SPEAKER: This matter can be decided in this way. I would like to hear what the Minister of Parliamentary Affairs has to say about this.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With due deference to the conventions and procedures of the House, with due respect to Shri Madhu Limaye, the mover of the Half-An-Hour Discussion, I suggest that we now take up the Half-An-Hour Discussion.

You MR DEPUTY-SPEAKER: continue tomorrow.

PROF. MADHU DANDAVATE: This is very unfair. I object to it

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You check up the record. You yourself had given a word to Shri Limaye. You cannot go back on your word. (Interruptions).

MR. DEPUTY-SPEAKER: I agree to what Mr. Dandavate said. I had said that I would like to hear Mr. Limaye but, that is, within the time limit before 5.30 P.M. (Interruptions).

PROF MADHU DANDAVATE-You said that we may go a few minutes even beyond that. You check up the record.

MR. DEPUTY-SPEAKER: I will check up the record. But this is what I meant that Mr. Limaye will have his chance but, that is, before the 5.30 PM. limit interposes. This is what I meant. Now, a new situation has arisen because we have crossed 5.30 P.M. limit. I would like the Members to consider this coolly and calmly. Now, there are two opinions. (Interruptions).

SHRI MADHU LIMAYE: You stand by your promise.

MR. DEPUTY SPEAKER: Promise within the 530 P.M. limit.

PROF. MADHU DANDAVATE: You said that you will go beyond 530 PM (Interruptions).

MR. DEPUTY-SPEAKER: Let me ascertain from Mr. Madhu Limaye. What difference does it make to Mr. Limaye if he continues his speech tomorrow? I do not understand this.

SHRI MADHU LIMAYE: But I will answer the charges today. You have allowed me.

DEPUTY-SPEAKER You MR. can continue with your answer to the charges tomorrow. What difference does it make to you? (Interruptions)

भी मधु लिमये : मेरा प्वाइन्ट म्राफ म डेर है। ग्राप बंचन को नोडने है, गब्दों की कोई कीमत है या नंही ।

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PROF. MADHU DANDAVATE: There has been a precedent before in the House. On two occasions. when a Half-An-Hour Discussion was to be initiated by Mr. Samar Guha, and some other discussion was going on, Mr. Guha got up and said, "in the interest of the discussion, I do not mind even if the discussion spills over and my Half-An-Hour discussion might be postponed." Mr. Limaye has come with a suggestion that this discussion may continue and his Half-An-Hour Discussion might be taken up on some other day.

MR. DEPUTY-SPEAKER: The Minister must respond to that. If the Minister agrees, I have no objection. But when there is objection, I have to take the sense of the House....

श्वी मधुलिम रे: ग्राप ग्रपने वचन को कैंमे तोड सकते है? कोई शब्दों की कीमत है कि नही ?

You cannot break your promise.

MR. DEPUTY-SPEAKER: Please sit down. I cannot understand.... (Interruptions) Order please.

डा० लक्ष्मी नारायण पाडेय : जब कभी व्यक्तिगत स्पप्टीकरण का सवाल हो तो उसे प्राथमिकता देनी चाहिए (व्यवधान)

MR. DEPUTY-SPEAKER: Mr. Madhu Limaye, I do not understand this, and I do not accept it that I am not keeping my promise. I am only saying that '5.30' has intervened. And I have said that I will hear you to the full and if I cannot hear you to the full today because of the interposition of the 5.30 limit, I have said, I will hear you tomorrow. What difference does it make? (Interruptions).

Now I will reply to the point raised by Prof. Madhu Dandavate. It is true that, in the past, we have shifted the half-an-hour discussion. But that is by common consent of the whole Hous? But now when there is opposition and when the Minister for Parliamentary Affairs himself has said that much, I have to take the sense of the House.

PROF. MADHU DANDAVATE: I want to seek clarification on one point. First, I would say that I do not want to challenge the bona fide of either the Member or the Chair. But I wish to point out to you that, when (Mr. Naik-was' speaking, Mr. Limaye got up and said, "Sir, at 5,30, this discussion will come to a close and in that case I will not get an opportunity to give my explanation". At that time you said that it is true that at 530....

MR. DEPUTY-SPEAKER: No, no.

PROF. MADHU DANDAVATE: Let me complete, Sir. (Interruptions).

AN HON. MEMBER: You can check up the record.

SHRI MADHU LIMAYE: You said, 'Your apprehension is baseless; I am going to allow you'.

DEPUTY-SPEAKER: Mr. MR. Limaye has put the record straight. He has said just now that I said, Your apprehension is baseless because I am going to hear you, I am going to give you the right to defend But about 530 limit, I yourself'. am very clear in my mind.. (Interruptions) Order please. I am very lear that it was never in my mind. If Mr. Madhu Limaye had said that, I did not hear him either because there was too much of noise in the House or because he said in Hindi and it takes a little time for me to hear the transation in English. But it was never in my mind to cross over the 5.30 limit. (Interruptions).

भी सभु लिभये : क्या माढे पाच की बात करते हैं ग्राप वचन भंग कर रहे हैं । ग्राप के खिलाफ मुझे ग्रविस्वास का प्रस्ताव लाना पडेगा । ग्राप वचन भंगी है, ग्राप वचन भग कर रहे हैं । कोई सदनकी गरिमा नही है । ग्राप को ग्रपने गब्दों की कीमत नही है । ग्राप हल्लडबाजी ... (व्यवधान)

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SHRI A. P. SHARMA (Buxar): How can he threaten the Chair like this ?

SHRI BHAGWAT JHA AZAD (Bhagalpur): Let him bring the motion. He said that he will bring a motion of no-confidence against the Chair. We take objection to this... (Interruptions).

MR. DEPUTY-SPEAKER: One by one please (Interruptions) Please let me hear him.

SHRI BHAGWAT JHA AZAD: Mr. Madhu Limaye just now said, 'I will bring a motion of no-confidence against you.' I say, let him bring it. Why should he threaten the Chair? He is asking you to bow down to his threat. This is unparliamentary, undignified and unmannerly....(Interruptions).

SHRI A. K. M. ISHAQUE: A serious reflection has been cast upon the Chair. The hon. Member has said that the Chair was doing 'Hullar Bazi'. Therefore, I say, he has cast a reflection on the Chair and he should withdraw it.

SHRI A. P. SHARMA: This kind of threat on the part of an hon Member that if the Chair does not agree to his wish, he will bring a vote no-confidence against the of Chair. .

SHRI BHAGWAT JHA AZAD: He wants you to change your decision by his threat to bring a no-confidence motion against you.... (Interruptions).

CHANDRA GO-SHRI DINESH SWAMI: I think there is no necessity now when he, by his own conduct; confirmed what Mr. Naik said.

SHRI BHAGWAT JHA AZAD: The next item may kindly be taken up now.

DANDAVATE: MADHU PROF. May I continue my submission, Sir?

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MR. DEPUTY-SPEAKER: Before you continue your submission.... (Interruptions). I will allow you. Kindly listen. In all this commotion, I was not able to hear clearly what Mr. Madhu Limaye said (Interruptions) Order please. But I am prepared to accept what the other hon. Members just now said.

SHRI MADHU LIMAYE: I will repeat what I said (Interruptions).

MR. DEPUTY-SPEAKER: Order please. Mr. Phool Chand Verma, I am on my legs.... (Interruptions).

आः फूल चद वर्माः जय ग्राप वचन भंग कर रहे है तो जरूर ग्रविश्वास का हम प्रस्ताव लायेगे। इस चयर की गरीमा आप गिरा マネネー

हल्लडबाजा में मत डरिये ।

MR DEPUTY-SPEAKER: Now, you will kindly listen to me. I am prepared to accept what the hon. Member said. I am quite prepared to accept that. Shri Madhu Limaye has said that he would bring a noconfidence motion against mc. Let me tell Shri Madhu Limaye that bringing a no-confidence motion against the Chair is quite in order. You are welcome to do that. But, I will tell you that this Chair will not be bullied by anybody (Interruptions). You carry on.

श्री मध लिमाः : ऐस ाचामां लोग मैने

देखें है।

I will not be bullied. (Interruptions).

MR. DEPUTY-SPEAKER: Let me hear him. (Interruptions).

PROF. MADHU DANDAVATE: Sir, am permission, I with your making a submission to you. You have made cortain statements. Firstly let me make it clear that none of us want to challenge your bonafides. (Interruptions). Please listen to me. I am addressing the Chair. But the question is: it is true you said that you have not been able to hear what Shri Madhu Limaye has said. But, I and many others had heard what you

315 Custome, Gold (Control) AUGUST 1, 1893 Party between prices 316 and Contral Exicises etc. Bill ••

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[Prof. Madhu Dandavate]

have said. I want to point out to you that when I asked you to make my submission

MR. DEPUTY-SPEAKER: You are repeating the same thing. (Interruptions).

PROF. MADHU DANDAVATE: Why are you so allergic? I am following the procedure. With your permission....

MR. DEPUTY-SPEAKER: Let me point out that, according to the rule, any tedious repetition is not allowed. You are repeating the same thing.

PROF. MADHU DANDAVATE: I am not repeating. I am making a further point that after your statement, I want to make a further comment that Shri Limaye was very clear in his mind when he got up to say that "Sir, if Shri Naık continuesit is already 5-30-I will have no opportunity to make my statement here." He said that After that you said that 'you may take a few minutes before the next item is taken up' That means you are prepared to permit Shri Madhu Limaye to make a statement even beyond 5-30 and therefore, you should permit him. (Interruptions).

DEPUTY-SPEAKER: MR. Order please Prof. Dandavate, hear me coolly and calmly. I said: this will not deprive you of this opportunity; your apprehension is unwarranted. I did say that. But, I never said that that will be done within the 5-30 limit. But, what I have in mind is that even if you cannot complete today, this discussion will continue tomorrow and Shri Madhu Limaye will have his full opportunity tomorrow. That is all I say. No rulling on this.

Now, I decide that the House takes up the half-an-hour discussion.

SHRI MADHU LIMAYE: Now. I am on a point of order, (Interruptions).

of manufactured articles and agricultural products (HAH Disc.)

PROF. MADHU DANDAVATE: You please check up the record of what he said here before you take up the Half-An-Hour discussion. 17.55 hrs.

HALF-AN-HOUR DISCUSSION

PRINCIPLES OF PARITY BETWEEN THE PRICES OF MANUFACTURED ARTICLES AND AGRICULTURAL PRODUCTS

MR. DEPUTY-SPEAKER: Now. we shall take up the half-an-hour discussion.

वी मंग लिम के (बांका) : मेरा व्यवस्था का प्रश्न है। ग्रापका यह निर्णय रहा कि इस विधेयक पर जो चर्चा है थह कज तल के मिए टाल दी गई है। म्रापका यह भी निर्णय रहा कि मझ स्पन्टीकरण का भावने मश्रिकार दिया है वह भपग्टीकरण भी में कल कर - । ग्रब में केवल इतना ही कहना उ कि चण्ति-हनन उन्ही लोगो का हताहै जिन के पान चरित्र होता है। इतना कट कर मै आध घटे की बहम पर जारहा ह (इंटरप्रांज) चरित्र होना चाहिए पहन । होन मा चरित्र है इन लोगां के पास जिसका इनन हो स त्ना **?**

BHAGWAT SHRI JHA AZAD There is nothing be-(Bhagalpur): fore the House until the half-an-hour discussion starts, and, therefore, there can b' no point of order on this.

MR. DEPUTY-SPEAKER A point of order can be raised between the conclusion of one subject and before taking up another subject The hon. Member wants to raise a point of order, and let me listen to his point of order.

SHRI BHAGWAT JHA AZAD: All right, but there is no point of order.

MR. **DEPUTY-SPEAKER:** Now. the half-an-hour discussion.

SHRI BHAGWAT JHA AZAD: It is already five minutes, to six O' clock.